NOTIFICATIONS UNDER NAVY ACT

THE DEPUTY MINISTER IN THE MINISTRY OF DEFENCE (SHRI J. B. PATNAIK): I beg to lay on the Table a copy each of the following Notifications (Hindi and versions) under section 185 of the Navy Act. 1957:—

- S.R.O. 31 published in Gazette of India dated the 25th January, 1975.
- (2) The Navy Leave (Amendment) Regulations, 1975, published in Notification No. S.R.O. 71 in Gazette of India dated the 22nd February, 1975. [Placed in Library: See No. LT-9103/75].

REVIEW AND ANNUAL REPORT OF HINDUSTAN ZING LTD, UDAIPUR FOR 9106/751

THE DEPUTY MINISTER IN THE MINISTRY OF STEEL AND MINES (SHRI SUKHDEV PRASAD): I beg to lay on the Table a copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—

- Review by the Government on the working of the Hindustan Zinc Limited, Udaipur (Rajasthan), for the year 1973-74.
- (2) Annual Report of the Hindustan Zinc Limited, Udaipur (Rajasthan), for the year 1973-74 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon [Placed in Library. See No-LT-9107/75.]

COAL MINES LABOUR HOUSING AND GENERAL WELFARE FUND (RECRUITMENT TO CERTAIN POSTS AMENDMENT RULES AND CENTRAL APPRENTICES COUNCIL

(AMENDMENT) RULES

MINISTRY OF LABOUR (SHRI BALGOVIND VERMA): I beg to lay on the Table:—

- (1) A copy of the Coal Mines Labour Housing and General Welfare Fund (Recruitment to certain posts). Amendment Rules, 1974 (Hindi and English versions) published in Notification No. G.S.R. 88 in Gazette of India dated the 18th January, 1975, issued under article 309 of the Constitution. [Placed in Library. See No. LT-9108/75.]
- (2) A copy of the Central Apprenticeship Council (Amendment) Rules, 1975 (Hindi and English versions) published in Notification No G S R. 200 in Gazette of India dated the 8th February, 1975, under sub-section (3) of section 37 of the Apprentices Act, 1961. [Placed in Library See No LT-9109/75]

12 55 hrs

MATTER UNDER RULE 377

STAY IN STRIKE BY EMPLOYEES OF GRINDLAY'S BANK

SHRI S. M. BANERJEE (Kanpur):; Sir, I want to make a submission under Rule 377. The Labour Minister is here.

You must have read in the newspaper, Mr. Speaker, that throughout

194 1975-76-Gen. Disc.

the country in the National and Grindlays Bank, which is a non-nationalised bank, which is a foreign bank with many branches in the country, there is a stay_in strike going on, three or four hours every day, and all the employees, right from Class I to Class IV or from Class IV to Class I, whatever you may say, are participating in that There are certain outstanding demands, but the management of the Grindlays Bank, unfortunately, has taken a rigid attitude There are serious charges against them; previously they had published a map showing Kashmir as a disputed territory; their anti-national anti-labour activities are widely known in this country.

Still, the bank was not taken over. Recently what happened is that they have started victimising employees and, the employees have taken decision under the banner of the All India Bank Employees' Association that there will be a nation-wide strike if these things are not tackled properly I would only request the hon Minister of Labour in whom we have great faith, to kindly intervene in the matter and force the bank and its magnates to come for a discussion, either bipartite or tripartite. Otherwise, the proposed strike on the 14th is going to paralyse the banking operations in the country, I would request him to take note of it and kindly do something to bring about a settlement.

THE MINISTER OF LABOUR RAGHUNATHA REDDY). This matter has been brought to the notice of the Labour Ministry some of the leaders of the All India Employees' Organization. Bank have suggested to the concerned officers to discuss this matter with the Department of Banking and see if this matter can be settled. I cannot immediately indicate the course of action that could be thought of and if the hon. Member has any further information or suggestions to make, I would invite him to come and discuss with me in what manner this dispute can be resolved.

SHRI R. R. SHARMA (Banda) AND SHRI RAMAVATAR SHASTRI (Patna). rose

MR SPEAKER: When I allowed one, others also get up. I will see tomorrow.

12 58 hrs RAILWAY BUDGET. 1975-76---GENERAL DISCUSSION-contd.

श्री भागवत शा आजाद (भागलपुर) : श्रध्यक्ष महोदय, मैं रेल बजट पर रेल मती जी को बधाई देता ह कि इन्होंने प्रथम बार परम्पराद्यो को तोड कर कोई भाडा नहीं बढाया । अब तक की परिपाटी यह रही है कि रेल मुत्री जब भी सदन में श्राये तो उनको जितना भी घाटा हमा उनकी गलतियो से, कमजोरियो से. प्रशासन में ग्रदक्षता के लिये, खराबियों के लिये. इन सब का बोझ इस देश के भाडे पर ही पड़ा है। प्रसन्नता की बात है कि माननीय व्रिपाठी जी ने पहली बार इन परम्पराग्रो को तोडा ग्रीर ऐमा बजट पेश किया जिसमे कोई भी भाडे मे वृद्धि नहीं हुई है।

उन्होने यह कहा है कि मैं सभी प्रकार 1975-76 को ग्राणा, स्थिरता ग्रौर निरतर उन्नति का वष मानता हूं। प्रमन्नता की बात है ग्रीर मैं उनको विश्वास दिलाता ह तथा शुभकामना करता हू कि उनकी यह आशा फलीभृत हो।

MR. SPEAKER: You may continue after lunch.

Now, we adjourn till 2 O'clock.

13 00 hrs.

The Lok Sabha adjourned for Lunch till Fourteen of the Clock.